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O.A.NO.483 OF 2007

ORDER DATED 03.01.08

CORAM: DR.D.K.SAHU, MEMBER(J)  
AND  
SHRI C.R.MOHAPATRA, MEMBER(A)

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Heard the Ld.Counsel for the applicant. The applicant has been transferred from Charbatia to Dalhousie, Himachal Pradesh on promotion in the month of September, 2007. But he has filed a representation to continue at the present post till 31.01.08 on the ground that his children are studying in schools and would appear for final examination in the month of March, 2008. The authority was pleased to allow him to continue till 30.11.07. Now he seeks his continuance till 31.03.08. It is now January, 2008.

2. Mr.U.B.Mohapatra,Ld.SSC for the Union of India submits that the applicant is a good officer and his services are more essential at Dalhousie to control that station. However when the applicant's prayer and representation has been allowed till 30.11.07, there is no reason as to why he should not be allowed till 31.03.08 by which time the examinations would be over.

3. After careful consideration, in the interest of justice and equity, we direct the respondents not to give effect to the transfer order on promotion till 31.03.08. We also make it clear that the promotion will be given effect to from the date of his joining in the promotional post. We do not pass any order regarding retention of quarters or other wise and it is to be done in accordance with FR.

4. The O.A. is, accordingly, disposed of.

Chap  
MEMBER(ADMN.)

  
MEMBER(JUDL.)

copy in hand  
not required  
for both the concerned

02/01/08  
01/03/08